THE UTTAR PRADESH LANGUAGE (BILLS AND ACTS) ACT, 1950¹

(U. P. Act No. 1 of 1950)

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 8, 1950 and by the Uttar Pradesh Legislative Council on February 7, 1950.

Received the assent of the Governor on February 10, 1950 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated February 10, 1950.]

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ACT

to prescribe the language for use in Bills and Acts.

WHEREAS clause (3) of Article 348 of the Constitution of India provides inter alia that language for use in Bills introduced in, or Acts passed by, the Legislature of a State may, if the Legislature has so prescribed, be other than the English language.

It is hereby enacted as follows:

Short title and commencement

- **1.** (1) This Act may be called the Uttar Pradesh Language (Bills and Acts) Act, 1950.
 - (2) It shall come into force at once.

Hindi to be used in Bills and Acts

2. The language for use in Bills introduced in, or Acts passed by, the Legislature of the State of Uttar Pradesh shall be Hindi in Devanagri script.

^{1.} For Statement of Objects and Reasons see Uttar Pradesh Gazette Extraordinary, dated February 10, 1950.